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IN THE HIGH COURT OF PUNJAB AND HARYANA  
AT CHANDIGARH

CRWP-12562-2023



.....PETITIONER


VERSUS

STATE OF HARYANA AND OTHERS

.....RESPONDENTS

Present: Ms. Amrita Garg, Advocate  
for the petitioner.

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Having heard the submissions made by learned counsel for the petitioner and going through the contents of transcript of telephonic conversation between the petitioner's mother and detinue namely Babli attached as Annexure P-5 as well as contents of representation dated 19.12.2023 (Annexure P-4), the matter seems to be of serious concern to the Court and, therefore, the respondent-State is called upon to produce the detinue namely  through Station House Officer, Chandimandir, Police Station, Panchkula, Haryana as well as respondents No.4 & 5 (parents of detinue) on the next date of hearing.

Adjourned to 04.01.2024.

27.12.2023

Meenu

(SANDEEP MOUDGIL)  
JUDGE